

**Case :-** BAIL No. - 3096 of 2020

**Applicant :-** Jawahar Lal @ Jawahar Lal Jalaj(Anticipatory Bail)

**Opposite Party :-** Union Of India Thru. C.B.I./A.C.B./Lucknow

**Counsel for Applicant :-** Pranjal Krishna, Shivam Pandey

**Counsel for Opposite Party :-** A.S.G.

**Hon'ble Chandra Dhari Singh, J.**

Shri Kazim Ibrahim, learned counsel appearing on behalf of Union of India has informed the Court that he is on the Panel of Union of India. He has further informed that learned A.S.G. is not well and, therefore, he could not appear before this Court. When the Court asked him to assist the Court on behalf of the CBI, he informed the Court that he is not authorised or empanelled to argue/assist on behalf of the CBI.

On the query made by this Court that if learned A.S.G. is not available due to some reason, whether the CBI has any Panel or not, to which Shri Kazim has submitted that the CBI has no empanelled Advocate to argue the matter on behalf of CBI, only Mr. S.B. Pandey, learned A.S.G. is authorised to argue the matter on behalf of CBI.

It is very strange that CBI is keeping only one Advocate to argue the matter and nobody is available to assist the learned A.S.G. The Court has taken very serious view of the matter as nobody is available to assist the court on behalf of the CBI in absence of learned A.S.G.

In such circumstances, Deputy Legal Advisor, Central Bureau of Investigation, Lucknow Zone, Lucknow is directed to file a personal affidavit within two weeks as to why only one Advocate is assigned to argue entire cases of CBI filed in the High Court.

List on **22.09.2020**.

**Order Date :-** 4.9.2020

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